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Central Administrative Tribunal  
Principal Bench

RA 287/99  
in  
OA 1956/98

New Delhi this the 5 th day of January, 2000

Hon'ble Shri S.R. Adige, Vice Chairman (A).  
Hon'ble Smt. Lakshmi Swaminathan, Member (J).

Mahesh Kukreti,  
69, Akash Kunj,  
Plot-14, Sector-9,  
Rohini,  
Delhi-110085.

... Applicant.

Versus

Union of India through  
Secretary,  
Dept Telecom,  
Sanchar Bhawan, Ashok Road,  
New Delhi-110001 and Anr. ... Respondents.

O R D E R (By circulation)

Hon'ble Smt. Lakshmi Swaminathan, Member (J).

We have carefully perused the RA 287/99 in OA 1956/98. The review applicant is aggrieved by the order dated 30.11.1999 passed in the O.A. and has prayed that the same may be recalled and the O.A. may be allowed with costs and any other relief. According to him, there are <sup>a</sup> number of errors apparent on the face of the record. We are unable to agree with this contention as what the applicant is attempting to do in the Review Application is to reargue the case. The grounds taken <sup>by him</sup> do not fall within the provisions of Order 47 Rule 1. CPC read with Section 22(3)(f) of the Administrative Tribunals Act, 1985.

2. For the reasons given above, RA is rejected.

*Lakshmi Swaminathan*  
(Smt. Lakshmi Swaminathan)  
Member (J)

*S.R. Adige*  
(S.R. Adige)  
Vice Chairman (A)

SRD